

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Jasveer  
FIR no. 014548/2020  
PS New Ashok Nagar (tranferred from PS Ghazi Pur)  
U/s 379/411 IPC

**14.10.2020**

**A bail application u/s 437 Cr.P.C moved on behalf of applicant/accused. This bail application has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present: Ld. Subs. APP for the State.

Sh. Vijay Chauhan, ld. counsel for the applicant

Accused is stated to be in JC.

Reply is received from the IO.

It is stated by learned counsel for accused/applicant that the accused is innocent and he has been falsely implicated in the present case and he is in J.C since 06.06.2020. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery was planted upon him in order to falsely implicate him in the matter. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 06.06.2020. Charge sheet has already been filed. Trial would take time. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant **Jasveer** is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as her surety, with the following directions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel

Order be uploaded on the server.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/14.10.2020**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Sanjay  
FIR no. 330/2020 (Correct FIR no. 333/2020)  
PS New Ashok Nagar  
U/s 356/379/411/34 IPC

**14.10.2020**

**A bail application u/s 437 Cr.P.C is received from the Jail Superintendent. This bail application has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present: Ld. Subs. APP for the State.  
Sh. S.N.Jha,ld LAC for the applicant/accused.  
Accused is stated to be in JC.

Perusal of the record would show that the present application was received from the Jail. On the application, the FIR number was mentioned as 330/2020. It was reported to this court that the accused was not in J.C in case FIR no. 330/2020 and that he was in J.C in case FIR no. 333/2020. Inadvertently, on the custody warrants, the FIR number was mentioned as 330/2020. The IO had sought time to approach the Jail Superintendent for correction in the record. A report in this regard was called from the Jail Superintendent concerned. The report has been received. It has been mentioned in the report that necessary correction in the FIR number has been made in the records of the Jail.

Reply of bail application is received from the IO.

It is stated by learned LAC for accused/applicant that the applicant/accused is in J.C since 30.08.2020. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 30.08.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant **Sanjay** is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as her surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. LAC.

Order be uploaded on the server.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/14.10.2020**

IN THE COURT OF ACMM-EAST KKD DELHI

FIR no. 331/2016  
State Vs. Sajid & Anr  
PS Preet Vihar

The present File is taken up today on an application. The matter has been taken up today through Physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

14.10.2020

Present : Ld. Subs. APP for the State.

Applicant Vakila Begum in person.

The applicant has moved the present application for canceling the endorsement on her FDR which was made at the time when she had furnished surety bond on behalf of the accused Sajid.

Ahlmad has traced the case file. It is noticed that on the server, the FIR number of the present case is mentioned as 331/2019 in place of 331/2016. **Ahlmad is directed to make the necessary correction in the records on the server.**

It is noticed that the matter is still pending and it is fixed for 26.11.2020. Therefore, the endorsement on the FDR of the applicant cannot be canceled. The application is therefore, dismissed and disposed of accordingly.

The record be tagged with the file.

File be put up on the date fixed on 26.11.2020.

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(DINESH KUMAR)  
ACMM (EAST)/KKD/14.10.2020

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

FIR no. 111/2020  
New Ashok Nagar  
State vs. Wasim

**14.10.2020**

**An application informing about illegal detention of accused Wasim. This application has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present: Ld. Subs. APP for the State.

Sh. Vishnu Dutt Sharma, ld. counsel for the applicant

It is mentioned in the application that the accused was granted bail by the court and a surety bond was furnished as directed which was accepted by the court. However, the accused has not been released till now.

Report was called from the Jail Superintendent concerned. It is mentioned in the report that accused Wasim was not released as he was also in custody in case FIR no. 129/2020, PS Gazi Pur.

In view of the report, the application is not maintainable. It is dismissed and disposed of.

Record be tagged with the challan as and when filed.

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**(DINESH KUMAR)  
ACMM (EAST)/KKD/14.10.2020**